

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 164/TT/2022**

- Subject** : Petition for truing up of Annual Fees and Charges for 2014-19 tariff period and Fees and Charges for the period 2019-24 tariff period in respect of Transmission Assets (02 Nos.) under the scheme “Fibre Optic Communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in North Eastern region” and for truing up of transmission tariff for 2014-19 tariff period and Determination of transmission tariff for 2019-24 tariff period in respect of Assets (04 Nos.) under “Fibre Optic Communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in North Eastern region.”
- Date of Hearing** : 1.8.2022
- Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Assam Electricity Grid Corporation Limited and 6 others
- Parties Present** : Shri S.S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Rastogi, PGCIL  
Shri A.K. Verma, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- a. The instant petition is filed for truing up of Annual Fees and Charges for the 2014-19 period and determination of Annual Fees and Charges for the 2019-24 period in respect of Combined Assets consisting of:
- Asset A1:** Fibre Optic Cable for ULDC Scheme in NER (37.874 km - Central Sector); and
- Asset A2:** Fibre Optics Cable for ULDC Scheme in NER (79.298 km - State Sector)

And for truing up of transmission tariff for the 2014-19 period and determination of transmission tariff for the 2019-24 period in respect of Combined Asset consisting of:



**Asset B1:** Fibre Optics Cable for ULDC Scheme in NER (8.273 and 1.023 km - Central Sector);

**Asset B2:** Fibre Optics Cable for ULDC Scheme in NER (392.393 km - State Sector);

**Asset C1:** (i) 132 kV Badarpur-Kolasib (OPGW 106.759 km - Central Sector)  
(ii) 132 kV Kolasib-Aizwal (OPGW 65.33 km - Central Sector)  
(iii) 132 kV Silchar-Badarpur (OPGW 19.221 km - Central Sector)  
(iv) 132 kV Silchar-Srikona (OPGW 1.199 km - Central Sector); and

**Asset C2:** 4 No. of State Sector Links viz., (i) 220 kV BTPS – Agia (Approx. 65.727 km), (ii) 220 kV Agia – (with LILO at Mirza & Boko) – Sarusajai (Approx. 130.718 km), (iii) 132 kV Srikona – Pailapul (Approx. 33.287 km) & (iv) 132 kV Pailapul – Jiribam (Approx. 12.752 km)

under the scheme “Fibre Optic Communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in North Eastern region.”

- b. The date of commercial operation (COD) of Asset A1, Asset A2, Asset B1, Asset B2, Asset C1 and Asset C2 was 1.4.2013, 1.4.2013, 1.2.2014 (provisional), 1.4.2014, 1.4.2018 and 31.12.2018 respectively.
  - c. The Annual Fees and Charges for 2014-19 tariff period for Asset A1 and Asset A2 was approved *vide* order dated 9.10.2018 in Petition No. 214/TT/2017. Further, the Commission *vide* order dated 26.12.2019 in Review Petition No. 5/RP/2019 allowed Additional Capital Expenditure (ACE) which was disallowed earlier.
  - d. The transmission tariff for 2014-19 tariff period for Asset B1 and Asset B2 was approved *vide* order dated 27.6.2016 in Petition No. 540/TT/2014 and for Asset C1 and Asset C2 was approved *vide* order dated 31.1.2021 in Petition No. 170/TT/2019.
  - e. The Commission *vide* order dated 31.1.2021 in Petition No. 170/TT/2019 had allowed submission of RCE during true-up of 2014-19 tariff period. Accordingly, the same has been submitted along with the instant petition.
  - f. Further, the Petitioner was directed to submit the details of actual O&M Expenses duly certified by Auditor at the time of truing up of tariff of 2014-19 tariff period and the same has been submitted along with the instant petition.
  - g. The disallowance of IDC and IEDC as approved by the Commission due to non-condonation of delay is considered as per the previous orders.
  - h. There is a telecom link sharing in Asset-A1. Hence, de-capitalization against telecom sharing has been accounted for while computing the true-up tariff for the same.
3. After hearing the Petitioner, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

